

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 218 of 2018

IN THE MATTER OF:

Balak Ram Nehra & Anr.

...Appellant

Versus

**Manisha Builders & Contractors
Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant :

**Mr. Rakesh Kumar, Mr. Sahil Gupta and
Mr. H. R. Singh, Advocates**

O R D E R

09.07.2018 Learned counsel for the appellant sought permission to withdraw the appeal with liberty to challenge the subsequent development before the appropriate Forum.

Taking into consideration the stand taken by the appellant, we allow the appellant to withdraw this appeal with liberty to move before the appropriate Forum, if there is any subsequent cause of action, but without any liberty to challenge the same very order dated 10th May, 2018 before this Appellate Tribunal.

The appeal stands disposed of as withdrawn with the aforesaid liberty. Further, we make it clear as we have not decided the question of law, which may be decided in an appropriate appeal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/sk/